

SPECIAL BENCH

ITEM NO.114

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.02/2024 IN APPEAL No.08/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JABBAR & ANR. V/S ROC & ANR.
UNDER SECTION	252 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Saurabh Sharma, Adv. : *For Appellant/ Applicant in IA No.02/2024*

Sh. Shivendra Bahadur, CGSC : *For the RoC*

Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

- 1.** Ld. Counsels representing the ROC as well as the Income Tax Department state that the reply to the main petition has already been filed, and are on record. The rejoinder to the said replies has also been filed.
- 2.** Ld. Counsel representing Income Tax Department states that he has not received the copy of the rejoinder. Ld. Counsel representing the Appellant undertakes to supply another copy of the rejoinder to the Ld. Counsel representing the Income Tax Department on his email ID to be shared on the chat box.
- 3.** Ld. CGSC representing the ROC seeks and is granted two weeks time to file the reply to the delay condonation application by serving an advance copy to the other side. It is made clear that this would be the last opportunity granted to the ROC for filing reply to the delay condonation application, failing which, the matter would be heard on merits.
- 4.** Let the matter be adjourned for further hearing on 8th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*